

ITEM NO.29

COURT NO.7

SECTION IV-A

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 5936/2024

[Arising out of impugned final judgment and order dated 17-03-2023 in ITA No. 100091/2016 passed by the High Court of Karnataka Circuit Bench at Dharwad]

PRINCIPAL COMMISSIONER OF INCOME TAX (CENTRAL) & ANR. Petitioner(s)

VERSUS

M/S OBULAPURAM MINING COMPANY (PVT.) LTD.

Respondent(s)

IA No. 43818/2024 - CONDONATION OF DELAY IN FILING

IA No. 91011/2024 - CONDONATION OF DELAY IN FILING THE SPARE COPIES

IA No. 43820/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED

JUDGMENT

WITH

Diary No(s). 15514/2024 (IV-A)

FOR CONDONATION OF DELAY IN FILING ON IA 109144/2024

FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA

109145/2024

IA No. 109144/2024 - CONDONATION OF DELAY IN FILING

IA No. 109145/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED

JUDGMENT

Date : 19-03-2025 These matters were called on for hearing today.

CORAM : HON'BLE MRS. JUSTICE B.V. NAGARATHNA

HON'BLE MR. JUSTICE PRASANNA B. VARALE

For Petitioner(s) :Mr. N Venkatraman, A.S.G.

Mr. Raj Bahadur Yadav, AOR

Mr. Udai Khanna, Adv.

Mrs. Gargi Khanna, Adv.

Mr. Venkatraman Chandrashekhara Bharathi, Adv.

Mr. Padmesh Mishra, Adv.

Mr. Sabrish Subramanium, Adv.

Mr. Prashant Singh Ii, Adv.

Ms. Preeti Rani, Adv.

For Respondent(s) :Mr. Mayank Jain, Adv.

Mr. Parmatma Singh, AOR

Mr. Madhur Jain, Adv.

Ms. Aakriti Dhawan, Adv.

Mr. Arpit Goel, Adv.

Mr. Reshul Mittra, Adv.

UPON hearing the counsel the Court made the following

O R D E R

List on 14.05.2025.

(NEETU SACHDEVA)

ASTT. REGISTRAR-cum-PS

(DIVYA BABBAR)

COURT MASTER (NSH)

